

13.04 hrs.

RULES COMMITTEE

Minutes

SHRI NATHU RAM AHIRWAR (Tikamgarh) : I beg to lay on the Table Minutes of the sittings of the Rules Committee held on the 9th and 18th March and 18th May, 1970.

COMMITTEE ON PETITIONS

Minutes

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I beg to lay on the Table Minutes of the Fifty-sixth to Sixty-third, Sixty-fifth and Sixty-sixth sittings of the Committee on Petitions.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

SHRI G. C. NAIK (Keonjhar) : Sir, I beg to lay on the Table the Minutes of the Thirteenth and Fourteenth sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session.

13 05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th May, 1970, agreed to the following amendments made by the Lok Sabha at its sitting held on 8th May, 1970, in the Merchant Shipping (Amendment) Bill, 1969 :

Enacting Formula

1. That at page i, line 1,—
for "Twentieth" substitute "Twenty-first"
Clause 1
2. That at page 1, line 4,—
for "1969" substitute "1970"

3. That at page 6 line 17,—
for "1969" substitute "1970"

Clause 16

4. That at page 9, line 36,—
for "ship" substitute "vessel"
5. That at page 9, line 36,—
for "ship" substitute "vessel"
6. That at page 10, line 5,—
for "ship" substitute "vessel"
7. That at page 10, line 8,—
for "ship" substitute "vessel"

Clause 19

8. That at page 21, line 46,—
for "1969" substitute "1970"
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th May, 1970, agreed without any amendment to the Petroleum (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 7th May, 1970."

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Fourteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

- (1) Shri Prakash Vir Shastri 27th April to 20th May, 1970 (Tenth Session)
- (2) Shrimati Sudha V. Reddy 15th April to 12th May, 1970 (Tenth Session)
- (3) Shri Viren Shah 29th April to 20th May, 1970 (Tenth Session).
- (4) Rani Lalita Rajya Laxmi 28th March to 20th May, 1970 (Tenth Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS: Yes,

MR. SPEAKER : The Members will be informed accordingly.

SHRI S. M. BANERJEE (Kanpur) : Sir, I would like to know why Shri Kamraj is not coming to the House. Is he having difficulties with his own party? What is wrong with him? Is he hale and hearty?

MR. SPEAKER : His name is not in the list.

ESTIMATES COMMITTEE

Hundred and twenty-eighth and Hundred and Fourteenth Reports

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I beg to present the following Reports of the Estimates Committee :

- (1) Hundred and twenty-eighth Report on the Ministry of Home Affairs-Union Territory of Andaman and Nicobar Islands.
- (2) Hundred and fourteenth Report regarding action taken by Government on the recommendations contained in their Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs-Recognition of additional capacity in the Barrel Industry in spite of its being on the banned list

STATEMENT CORRECTING ANSWER
TO S. No. Q. 532

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT) : In answer to...

MR. SPEAKER : All the statements may be laid on the Table.

SHRI B. R. BHAGAT : I beg to lay on the Table a statement correcting the answer given on the 10th December, 1969 to Starred Question No. 532 by Shri Y. Gadlinganna Gowd regarding forged import licences.

Statement

In answer to part (a) Starred Question No. 532 on 10th December, 1969 I had stated

that since 1965, 24 cases had come to notice in which forged import licences valued at about Rs. 71.76 lakhs were reported to have been used. It has now been noticed that the correct position is as under :

"Since 1965, 25 cases have come to notice in which forged import licences valued at about Rs. 75.50 lakhs are reported to have been used.

STATEMENT CORRECTING ANSWER
TO S. Q. NO. 11

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of the statement correcting the answer given on the 23rd February, 1970 to Starred Question No. 11 regarding oil barrels and bitumen drums supplied to the Indian Oil Corporation.

Statement

In reply to part (b) of the Starred Question No. 11 answered by me in the Lok Sabha on 23-2-1970. I stated that "A statement showing the names of the parties who quoted against these tenders along with their rates and respective terms and conditions is placed on the table of the House. (Annexures A-I and A-II)". I am taking this opportunity to state that 14 parties had quoted against Public Tender No. OP/1/69 and 19 against Tender No. OP/2/69 but the two annexures contain the names of only those parties, which were considered to be equipped to fabricate barrels and drums. The quotations of the remaining parties were eliminated as they were either not equipped themselves with adequate plant or machinery or had not quoted in the prescribed proforma.

STATEMENT RE STRIKE BY WORKERS
IN HEAVY ELECTRICALS, HARDWAR

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy of the statement on the strike by workers in Bharat Heavy Electricals Limited, Hardwar.